

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE**

**BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA No.2580/PUN/2017
निर्धारण वर्ष / Assessment Year : 2013-14**

The Dy. Commissioner of Income-tax,
Circle-5, Pune

.....अपीलार्थी / Appellant

बनाम / V/s.

Quadron Business Park Pvt. Ltd.,
Plot No.28, Rajiv Gandhi Infotech Park,
Phase – II, Hinjewadi,
Pune – 411057

PAN: AAECA9058R

.....प्रत्यर्थी / Respondent

Assessee by : S/Shri Manoj Solanki / Sarosh Irani
Revenue by : Shri S.P. Walimbe

सुनवाई की तारीख / Date of Hearing : 23-03-2020
घोषणा की तारीख / Date of Pronouncement : 23-03-2020

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM :

This appeal preferred by the Revenue emanates from the order of the
Ld. CIT(A)-53, Mumbai, dated 08.08.2017, for the assessment year 2013-
14.

2. The Ld. DR filed a letter dt.19.02.2020 wherein he submitted that Pr.CIT-3 has conveyed the approval for withdrawal of appeal filed by Revenue and sought permission to withdraw the same. Accordingly, the prayer of Ld. DR is granted. Thus, the appeal of Revenue is dismissed as having been 'withdrawn'.

3. In the result, the appeal of Revenue is dismissed.

Order pronounced in the open Court on 23rd March, 2020.

Sd/-

R.S. SYAL
VICE PRESIDENT

Sd/-

PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 23rd March, 2020
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-53, Mumbai
4. The Pr. CIT -3, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
"B" / DR 'B', ITAT, Pune
6. गार्ड फाईल / Guard file

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune